

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:1586
ANSWERED ON:11.12.2003
CORRUPTION PRACTICES AT BHEL CENTRES
P.D. ELANGO VAN

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government is aware that there are several alleged corruption practices held at various centers of BHEL in the country with regards to the award of contracts and in order job works;
- (b) if so, the details thereof and the remedial steps taken by the Government in this regard;
- (c) whether the Vigilance Department has noticed such malpractices and corrupt methods in any other offices of BHEL in the last three years; and
- (d) if so, the details of the findings?

Answer

MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR)

(a) to (d) As of now, there are 117 cases of allegation of corrupt practices in BHEL at various stages of investigation and departmental inquiry.

The remedial steps taken are:

1. BHEL has laid down detailed Purchase Policy and Works Policy to guide the executives in decision-making actions related to award of contract and other job works.
2. Employees are periodically trained to keep them aware of the latest procedures and practices. Frequent training programmes are organized for the purpose.
3. Specific system studies are carried out regularly in order to improve the system further and streamline it.
4. Surprise checks are carried out to ascertain any deviations from the laid down systems/procedures.
5. Penalties are imposed on individuals as and when any misconduct is established.

In all, 63 major penalties and 96 minor penalties have been imposed during the last three years.